

**CHEMICALS (SHRI M.S. GURUPADASWAMY):** (a) Yes, Sir.

(b) and (c). All State Governments have been asked to direct the manufacturing units functioning in the States without valid approvals from the Central Government to approach the Central Government for obtaining the necessary approvals. This point has repeatedly been emphasized on the State Governments specially during the meeting of the Central Molasses Board held recently where they were also asked to take necessary action as per rules against the defaulting units.

#### **Autonomous Electricity Board in Delhi**

1261. SHRI BANWARILAL PUROHIT: Will the Minister of ENERGY be pleased to state:

(a) whether the Sarkaria Committee in its report on the reorganisation of Delhi set up, has recommended setting up of an autonomous Board under the Electricity (Supply) Act, 1984 for generation, procurement, supply and distribution of electricity for Delhi;

(b) if so, the details in this regard;

(c) whether Union Government have accepted the recommendations of the committee; and

(d) the steps Government propose to take to improve power supply in Delhi?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The Sarkaria Committee in its report on the reorganisation of the Delhi set up has recommended the setting up of an autonomous Board under the Electricity Supply Act, 1948 for generation, procurement, supply and distribution of electricity for Delhi (except distribution in NDMC and Delhi Cantonment

area). It has also recommended that the statutory control over the Board should vest with the Central Government, but the Delhi Government will have a vital role in its functioning.

(c) The Government has not so far arrived at a decision in this regard.

(d) With a view to improve the power supply in Delhi, steps are being taken by the DESU to strengthen its transmission and distribution system. The 2 x 67.5 MW Rajghat Thermal Replacement Unit have been commissioned recently. Installation of 3 x 30 MW Waste heat Recovery Units at the existing Gas Turbines and setting up of a 800 MW combined cycle gas-based project at Bawana are also envisaged.

[*Translation*]

#### **Railway Line between Hamirpur and Harpalpur**

1262. SHRI GANGA CHARAN LODHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have any proposal to construct a railway line from Hamirpur to Harpalpur in Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

(c) Constraint of resources and heavy commitments already on hand for new lines.

[English]

### **Investment Ceiling in Small Scale Sector**

#### **Adoption of Generic Names for Drugs**

1263. SHRI K.S. RAO: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether his Ministry has directed adoption of generic names in place of brand names of drugs to break the monopoly of drug manufacturing firms in the country;

(b) whether Government have received any complaints of manipulations in the sale of drugs by the drug manufacturing companies; and

(c) if so, the steps proposed to be taken in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) The Ministry of Health and Family Welfare had issued a Notification on 17th January, 1981 in amendment of the Drugs and Cosmetics Rules, 1945, providing, that drugs containing any of the following as single ingredients shall be marketed only under Generic Names and not Brand Names:

- (1) Analgin
- (2) Aspirin and its salts
- (3) Chlorpromazine and its salts
- (4) Ferrous sulphate
- (5) Piperazine and its salts.

(b) Yes, Sir.

(c) The matter is pending in the Court of Law and hence sub-judice.

1264. SHRI K.S. RAO: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal to raise the investment ceiling in the small scale sector; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). The matter is under consideration.

#### **Autonomy and Accountability in Public Sector Undertakings**

1265. SHRI K.S. RAO:  
SHRI ANAND SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal to increase the autonomy and accountability in the public sector undertakings; and

(b) if so, what is the precise strategy to be adopted for the purpose?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). It is Government's policy to give greater autonomy to public sector enterprises consistent with their accountability. To this end the concept of Memorandum of Understanding has been introduced which clarifies the mutual obligation of the public sector enterprises and the administrative Ministries in achieving improved performance. Under this system while Government will provide necessary support, the PSE Management will be held accountable for fulfilment of mutually negotiated targets. The evaluation system is so designed as to be able to distinguish clearly between good and bad performance.